

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
STARRED QUESTION NO. 183  
TO BE ANSWERED ON THE 28<sup>TH</sup> JULY, 2017  
PROMOTION OF ORGAN DONATION**

†\*183. SHRI NANA PATOLE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has issued draft guidelines for simplifying the rules and process of kidney donation with a view to promote organ donation across the country and if so, the details thereof;
- (b) whether the opinions/comments have been sought by the National Organ and Tissue Transplant Organisation from public/stakeholders on this issue and if so, the details thereof; and
- (c) whether a Memorandum of Understanding (MoU) has been signed with the States and institutions in this regard?

**ANSWER  
THE MINISTER OF HEALTH AND FAMILY WELFARE  
(SHRI JAGAT PRAKASH NADDA)**

(a) to (c) : A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO LOK SABHA  
STARRED QUESTION NO. 183\* FOR 28<sup>TH</sup> JULY, 2017**

(a) The Transplantation of Human Organs in India is regulated as per the Transplantation of Human Organs and Tissues Act, 1994 (as amended in 2011) and rules made thereunder. Further, the following guidelines/regulations have been issued in recent past for facilitating organ donation and transplantation in the country:

- (a) Highlights of National Organ and Tissue Transplant Programme and operational Guidelines for its implementation in 2015.
- (b) Allocation Criteria for Deceased Donor Kidney Transplant (Guidelines) has been formulated in 2016.
- (c) Draft Standard Operating Procedures (SOPs)/protocols for management of brain stem dead donors and retrieval of different Organs.

These are available in public domain on the website of National Organ and Tissue Transplant Organization (NOTTO) i.e [www.notto.nic.in](http://www.notto.nic.in).

(b) It is a standard practice to obtain expert advice of eminent doctors, health experts and other stakeholders before finalizing any rules, guidelines or protocols. The Allocation Criteria in respect of Kidney has been prepared after taking the views of eminent doctors, etc.

(c) Health is State subject. The implementation of the said Act and Rules framed thereunder and guidelines issued regarding organ donation and transplantation falls within the purview of the State Governments and no Memorandum of Understanding (MoU) is required to be signed for implementation of the same by the States.